

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Apeal No. 264 of 2015 & IA Nos. 420 of 2015 and 421 of 2015

Dated: 07th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**SKS Power Generation (Chhattisgarh) Ltd. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan and
Mr. Vaibha Joshi
Counsel for the Respondent(s) : Mr. Pradeep Misra and Mr. Suraj Singh
for R.Nos. 2 to 5
Mr. Sumit Goel, Mr. Abhishek
Deshmukh and Mr. Pankaj Kumar Singh
for R.No.9
Mr. Hemant Singh and Mr. Tabrez
Malwat for R.No.10

ORDER

The learned counsel for the respondents are directed to file their counter affidavit/reply returnable within three weeks from today and rejoinder, if any, be filed within two weeks thereafter, after serving a copy to the other side.

Post this appeal for hearing on **03rd February, 2016** along with already admitted appeals, being Appeal Nos. 191 of 2015, 202 of 2015 and 264 of 2015 which are already fixed for hearing today.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/hcj